

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.205 – IA/957(AHM)2023
ITEM No.206 – IA/1149(AHM)2023
ITEM No.207 – IA/1187(AHM)2023
ITEM No.208 – IA/139(AHM)2024
ITEM No.209 – IA/480(AHM)2024
In
C.P.(IB)/111(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Shree Nakoda Impex
V/s
Fairdeal Multifilament Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Nipun Singhvi, Advocate a. w. Mr. Mayur Jugtawat, Advocate and Mr. Rahul Bhavsar, Advocate Mr. Harshil Patel, Advocate
For the Respondent	:Mr. Vijay Patel, Advocate for R-2 and R-3/SM\
For the RP	:Mr. Deep Bisht, Advocate Mr. Niraj Kumar present in person Mr. Nitesh Kumar Sinha

ORDER

IA/957(AHM)2023, IA/1149(AHM)2023, IA/1187(AHM)2023, IA/139(AHM)2024 & IA/480(AHM)2024

IA/957(AHM)2023

It has been apprised by the RP that Resolution Plan has been approved by the CoC on 08.04.2024 in 15th CoC meeting with 84.52% voting majority.

Learned counsel appearing for the applicant/Saraswat Co-operative Bank Limited submits that in view of the approval of the Resolution Plan he seeks time to take instruction qua the withdrawal of this application. As the present applicant is also part of the members of the CoC who gave consent for approval of the Resolution Plan.

Re-list on 13.05.2024.

IA/1149(AHM)2023

Amended memo has been already filed by the new RP on 16.02.2024 vide Inward Diary No. 1011 by replacing the name of the erstwhile RP which is taken on record.

RP has also filed additional affidavit to place on record the supporting documents in terms of order dated 27.02.2024 on 19.03.2024 vide Inward Diary No. 2311, same is taken on record.

Learned counsel for the RP wish to withdraw this application and filed hand written purshis across the Bench.

In view of the above statement as well as purshis filed by the Applicant in IA/1149(AHM)2023, withdrawal is allowed.

Accordingly, **IA/1149(AHM)2023** is dismissed as withdrawn.

IA/480(AHM)2024

This is an application filed by the RP for placing on record the updated list of Creditors and consequent Reconstitution of Committee of Creditors of the Corporate Debtor. The same is taken on record, with all just exceptions.

Place the report with the main file for further reference.

With this, **IA/480(AHM)2024** stands disposed of.

IA/1187(AHM)2023 & IA/139(AHM)2024

Learned counsel appearing for the applicant submits that in case IA/957(AHM)2023 is being withdrawn by the Saraswat Co-operative Bank Limited, is being infructuous, then these two IAs also will be rendered infructuous.

List both matters on 13.05.2024.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**